

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No. 168 of 2020**

**IN THE MATTER OF:**

**Mr. Pradhyuman Kumar Dwarkadas Patel** **...Appellant**

**Vs.**

**Mr. Bhupendra Dwarkadas Patel & Ors.** **...Respondents**

**Present:**

**For Appellant:** **Mr. Jasdeep Singh Dhillon and Ms. Natasha Dhrumanshah, Advocates.**

**For Respondent:** **Ms. Varsha Banerjee, Advocate for R-1 to 12 & 15.**

**ORDER**

**(Through Virtual Mode)**

**16.12.2020:** Ms. Varsha Banerjee, the Learned Counsel appearing for R-1 to 12 and 15 and prays for time for filing of Reply/Response and accordingly she is permitted to file Reply/Response of R-1 to 12 and 15 by 21.01.2021, and the copy of the Reply/Response shall be served upon the Learned Counsel for the Appellant well in advance one week before the next date of hearing.

It is open to the Learned Counsel for the Appellant to file Rejoinder within four days thereafter. The Learned Counsel for the Appellant is required to serve the relevant 'Appeal Paper Book' (material papers) to the Learned Counsel for the R-1 to 12 and 15 in complete sheet.

There is no appearance for R- 13,14,16,17,18 & 19 despite notice is being served upon them.

The Registry is directed to List the matter on **21.01.2021**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

sr/nn